

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 8203/2023

NATIONAL HIGHWAY AUTHORITY OF INDIA 233 Appellant(s)

VERSUS

RAM RAJ & ORS. Respondent(s)

Only CA 8208/2023 is to be listed under this matter.

WITH

C.A. No. 8208/2023 (III-A)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
30915/2023

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
30917/2023

FOR EXEMPTION FROM FILING O.T. ON IA 30921/2023

IA No. 30915/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 30921/2023 - EXEMPTION FROM FILING O.T.

IA No. 30917/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 11-12-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Sarvesh Kumar Dubey, Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Ms. Deepti Rathi, Adv.

For Respondent(s) : Mrs. Shubhangi Tuli, AOR

Mr. Sanjay Kumar Yadav, Adv.
Mrs. Rupa Rani, Adv.
Mr. Neeraj Kumar, Adv.
Mr. Prithvi Pal, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 8208/2023

Ld.Counsel for the appellant has not taken appropriate steps, despite the grant of last opportunity with regard to deceased respondent No.1.1.

contd...

Ld. Advocate, Mr. M. Devendran, appearing on behalf of Mr. Anurag Ojha, Advocate-on-record has entered appearance for respondent No.1.2 on whom service was complete on 17.5.2025. Time has been sought to file vakalatnama and counter affidavit. As no counter affidavit has been filed within 30 days from the date of service, hence, last opportunity is granted to file counter affidavit by 08.01.2026. If counter affidavit is filed as above, let the same be taken on record, else further opportunity to file the same would stand declined. Let vakalatnama be filed as per rules.

Respondent Nos.2 and 3 have been deleted from the array of parties in terms of Hon'ble Judge in Chambers' order dated 02.09.2024.

Registry to process the matter for listing before the Hon'ble Judge in Chambers due to default in taking appropriate steps.

Let copy of the ROP be furnished to the concerned AOR for information and compliance.

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SUJATA SINGH
Registrar